## NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH **CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 13/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/356/ (IB)/2017

NAME OF THE PETITIONER(S)

: MEHUL MEHTA

NAME OF THE RESPONDENT(S)

: ALECTRONA ENERGY PVT LTD

UNDER SECTION

: 433 (e)(f)

S.No. NAME (IN CAPITAL)

DESIGNATION

**SIGNATURE** 

Counsel for Petitioner

1. ROHAN RAJASEKARAN

PREETHI. S. ARASU

for Rajagopal d Raghunathan Advocates

1. H. ARVINDH PANDAN PU M. SRICHARAN RANGARAJAN

Coursel for hispondent

## **ORDER**

Counsel representing both the parties are present. Counsel for the respondent stated that a compromise has been arrived at between the parties. In the process, the counsel has handed over 6 cheques alongwith a memo giving the cheque details. The first cheque is to be encashed on 15.07.2017. They have not filed the joint memo today as the same could not be signed by both the parties. Both the counsel sought time for filing the joint memo of compromise. The cheques were handed over to the counsel for petitioner today before this Bench. Time extended at request. Put up on 18.07.2017 at 10.30 A.M.

> (K. Anantha Padmanabha Swamy) Member (Judicial)